

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-218
IB-1712(ND)/2019

IN THE MATTER OF:

M/s Power2SME Power Ltd.

Vs.

Kagaz print-N-pack India Pvt.Ltd.

....**APPLICANT**

....**RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 6.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SAROJ RAJWARE,
MEMBER (TECHNICAL)

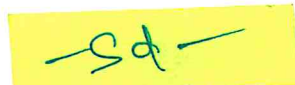
PRESENT:

For the Applicant : Mr. Pankaj Bhagat, Mr. Sadre Alam, Advocates
For the Respondent :
For the Intervener :

ORDER

Counsel for both the sides are present. Counsel for the Corporate Debtor prayed for time to file reply, at request, time is enlarged with the direction to file reply within two weeks. Thereafter, within one week, the Counsel for the Operational Creditor will file rejoinder, if any. Matter is posted for making final submissions.

Put up on 27.03.2020.



(SAROJ RAJWARE)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)